NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: Mr. Sunilkumar Mandve

V/s. M/s. Vidarbha Soya Milk Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Hiteh Muth	Adv. for	HPM
	along with	the Respondents. (Vb by Eccetam	M'H'sajong.
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ス	Sem V.P. Varma D.S. Kakad	Advocated for leadour	V Rama

ORDER

C.P. No. 49/397-398/CLB/MAH/2014

- 1. Both the parties are present, one of the Respondent is also present in person.
- 2. Vide an order dated 28.09.2016 last opportunity was granted to the Respondent to file a reply, however, as on date no reply has been filed

- 3. The Respondent No. 2 has given an undertaking that in future there shall be no disobedience of the order of this tribunal and he has also given an undertaking that a reply shall be filed.
- 4. Ld. Counsel for the Petitioner vehemently objected to grant further time to file a reply.
- 5. After hearing both the sides and considering the totality of circumstances the Respondents are now again directed to file a reply by 11.11.2016
- 6. Thereafter, rejoinder shall be filed within 10 days, if any.
- 7. Next date fixed for hearing is on 02.12.2016

Dated: 17.10.2016

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- 8. Since the respondent has not complied with the directions, therefore cost of Rs. 10,000/- is imposed on Respondent to be paid to the Petitioner.
- 9. Interim Order given previously shall remain in operation till the next date of hearing.
- 10. All the dates are duly communicated to both the sides.

sd/-Shri M.K. Shrawat

Member (Judicial)